

(1925) 09 MAD CK 0022
In the Madras High Court

Thamaya Bangaruswami Naicker

APPELLANT

Vs

Vadamali Thirunathasundara Doss Thevar

RESPONDENT

Date of Decision : 11-09-1925

Acts Referred:

Citation : 92 Ind. Cas. 415

Hon'ble Judges : Waller, J

Bench : Single Bench

Judgement

Waller, J.—I agree with the view of Kumaraswami Sastri, J., in Kalliani Amma v. Matathil Veetil Achuthan Nair 53 Ind. Cas. 239 : 37

M.L.J. 309 that it is undesirable on an application for leave to sue in forma pauperis to go into a complicated question of limitation. In this case the discussion of such a question has led to the delivery of a judgment six pages long.

2. The order of the lower Court is set aside. The application will be disposed of on the other grounds raised.

3. The costs of this petition will abide the result.